

Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library see No. LT - 5981/94]

13.18 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (1) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 10th May, 1994 adopted the following motion in regard to the Joint Committee on Offices of Profit :-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect two members of the Rajya Sabha to the Joint Committee on Offices of Profit and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from among the members of the House to the said Joint Committee to fill the vacancies

caused by the retirement of S/Shri Subramanian Swamy and Shiv Pratap Mishra from the membership of Rajya Sabha."

- (2) I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Joint Committee :-

1. Shri Makhan Lal Fotedar

2. Shri Digvijay Singh

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th May, 1994 agreed without any amendment to the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1994 which was passed by the Lok Sabha at its sitting held on the 9th May, 1994."

- (iii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th May, 1994, agreed to the following amendments made by the Lok Sabha at its sitting held on the 10th May,

1994, in the payment of gratuity
 (Amendment) Bill 1993" :-

seventh to Thirty-second sittings of the
 Committee on Private Members' Bills and
 Resolutions held during the current sessions.

Enacting Formula

13.20 hrs.

That at page 1, line 1,-

COMMITTEE ON PETITIONS

For "Forty-fourth" Substitute "Forty-fifth".

Minutes

(1)

[English]

Clause -1— Short—Title

SHRI P.G. NARAYANAN
 (Gobichettipalayam) : Sir, I beg to lay on the
 Table of the House the Minutes (Hindi and
 English versions) of the First to Fourth,
 Sixth, Eighth to Tenth, Twelfth to Eighteenth,
 Twentieth to Twenty Fourth, Twenty Sixth,
 Twenty Ninth and Thirtieth sitting of the
 Committee on Petitions.

That at page 1, line 4, -

For "1993" substitute "1994". (2)

13.19 hrs.

Assent to Bills

[English]

[English]

SECRETARY - GENERAL : Sir, I lay on
 the Table the following two Bills passed by
 the Houses of Parliament during the current
 session and assented to since a report was
 last made to the House on the 2nd May,
 1994:-

MR. SPEAKER : Should we take up
 Matters Under Rule 377 after the recess ?

(1) The Appropriation (Railways)
 No. 2 Bill, 1994

SHRI SAIFUDDIN CHOUDHURY
 (Katwa) : Yes Sir.

(2) The Appropriation (Railways)
 No. 3 Bill, 1994

[Translation]

SHRI GEORGE FERNANDES : What is
 the hon. Minister of law, Justice and Company
 Affairs doing—has not been stated in the
 agenda.

13.19-1/2 hrs.

[English]

**COMMITTEE ON PRIVATE MEMBERS'
 BILLS AND RESOLUTIONS**

13.21 hrs.

Minutes

RE : WITH DRAWAL OF CONSTITUTION
 (SEVENTY FIRST, AMENDMENT BILL
 AND REPRESENTATION OF THE
 PEOPLE (AMENDMENT) BILL PENDING
 BEFORE THE HOUSE.

[English]

SHRI S. MALLIKARJUNAIAH (Tumkur)
 : SIR, I Beg to lay on the Table the Minutes
 (Hindi and English versions) : Of the Twenty-

THE MINISTER OF STATE IN THE